NOTICE

In continuation of Notice dated 5th April, 2022, IT IS HEREBY notified for the information of the Advocates and the parties appearing-in-person that the Hon'ble Shri Justice Riyaz I. Chagla has issued the following directions:

The time period for complying with the Office objections / requisitions in the Testamentary Petitions filed in the year 2017, 2018 and 2019 in which grants have not been issued owing to non-prosecution of the Petition for one year after the said Petitions have been filed, **is extended for further period of eight (8) weeks from 26th April, 2022.**

In the event, there is non-compliance of the Office objections / requisitions within the stipulated period of eight (8) weeks as per this Notice, the Testamentary Petitions will stand dismissed under Rule 435 of the High Court (Original Side) Rules, 1980, for non-prosecution, without further reference to the Hon'ble Court.

Dated this 25th day of April, 2022.

By Order,

HIGH COURT, ORIGINAL SIDE,)
BOMBAY.)

25.4.2022

(SACHIN B. BHANSALI)
Prothonotary and Senior Master,
High Court (O.S.), Bombay.

25/4/22